(ग) शेष का अनुवाद न कराये अथवा द्विभाषिक रूप में न छपवाने के क्या कारण हैं; और

(घ) उनको द्विभाषिक रूप में कब तैयार किया जायेगा ?

वित्त मंत्री (श्री एच० एम० पटेल) : (क) वित्त मंत्रालय के विभागों में 26 मैनुअलों और 228 फार्मों का प्रयोग होता है।

(ख) इनमें से, 11 मैनुअलों और 110 फार्मों को द्विभाषिक रूप में छापा गया है और 7 अन्य मैनुअलों और 67 फार्मों का हिन्दी में अनुवाद कर दिया गया है।

(ग) और (घ). शेष मैनुअलों और फार्मों का केन्द्रीय अनुवाद ब्यूरो द्वारा विधि मंत्रालय के परामर्श से हिन्दी में अनुवाद किया जा रहा है। इन्हें कालान्तर में द्विभाषिक रूप में छपवाया जाएगा।

राजभाषा अधिनियम, 1968 के उपबंधों को क्रियान्वित किया जाना

10289. श्री नवाब सिंह चौहान : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनके मंत्रालय/विभाग ने अपने सम्बद्ध और अधीनस्थ कार्यालयों को राजभाषा अधिनियम, 1968 के उपबंधों और जून, 1976 में उसके अन्तर्गत बनाये गये नियमों से अवगत कराया था और उनसे उनको क्रियान्वित करने के लिए कहा है;

(ख) यदि हां, तो क्या मंत्रालय/विभाग ने उपरोक्त उपबंधों और नियमों की पूर्ण रूप से क्रियान्विति सुनिश्चित की है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं और राजभाषा से संबंधित नियमों की पूर्ण रूप से क्रियान्विति सुनिश्चित करने के लिए क्या कार्यवाही की जा रही है ?

वित्त मंत्री (श्री एच० एम० पटेल) : (क) से (ग). सम्भवतः माननीय सदस्य के ध्यान में राजभाषा अधिनियम, 1963 के उपबंध तथा अधिनियम के अन्तर्गत बनाये गये नियम हैं। वित्त मंत्रालय के सभी सम्बद्ध और अधीनस्थ कार्यालयों को अधिनियम के उपबंधों तथा नियमों से, उनको कार्यान्वित करने के लिए, अवगत करा दिया गया है।

राजभाषा अधिनियम के उपबंधों तथा उनके अन्तर्गत बनाये गये नियमों का पूर्ण रूप से कार्यान्वयन सुनिश्चित करने के लिए सभी प्रयत्न किये जा रहे हैं।

Import of Rapeseed Oil from Canada

10290. SHRIMATI PARVATHI KRISHNAN: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether Government are considering a proposal to conduct a thorough probe into the import of rapeseed oil from Canada during 1969—73; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): (a) and (b). In the Seventysecond Report of the Public Accounts Committee on para 26 of the Report of the Comptroller and Auditor General of India for the year 1975-76 relating to the import of rapeseed and rapeseed oil from Canada, the Committee recommended that the whole matter of import of rapeseed and rapeseed oil from Canada against Canadian loan/grant needed a thorough probe to determine as to how far the decisions taken were in the best interests of the State. Report received recently is under examination.

Class I Officers in L.I.C.

10291. SHRI BALWANT SINGH RAMUWALIA: Will the Minister of FINANCE be pleased to state:

(a) is it a fact that the Morarka Committee has recommended to cut down the number of class I officers in L.I.C. as the class I officers were surplus by 25 per cent.;

(b) the Government has accepted this recommendation or not; and

(c) what is the strength of class I officers now and how much of them are surplus?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) The Morarka Committee had observed that the extent of surplus staff of all categories in LIC was of the order of about 25 per cent and recommended that the Corporation should take steps for measuring work and arriving at the norms for all kinds of work that are amenable to measurement.

(b) This recommendation of the Morarka Committee was considered by the Government and Government advised the LIC that adequate work norms for the staff should be prescribed and the staff requirements should be kept under review. Efforts should be made to ensure that the surplus staff is put to effective use, so that the staff requirements for the growing business are, as far as possible, met from such surplus and that fresh recruitment is kept to the minimum. The LIC availed the services of Staff Inspection Unit, of the Ministry of Finance, to recommend 'Work Norms' to determine the strength of Class III and Class IV of its Divisional and Branch Offices. In regard to Class I Officers, the S.I.U. study covered only Assistant Administrative Officers and Administrative Officers in Branches and major Departments of the Divisional Offices. Consequent on decentralisation of some of the Divisional Offices' functions to Branch Offices, certain modifications in respect of the norms recommended by the S.I.U. for Assistant Administrative Officers and Admis. Officers became necessary and LIC again took up the matter for making suitable modifications in their recommended formula after a fresh study. The modified formula has been received by the LIC on 1.5.1978.

(c) The existing strength of Class I Officers is 4225. A Committee of the Corporation is studying in depth the question of decentralisation of certain functions among the Officers at different levels. Surplus, if any, can be determined after the study is completed.

Submission of one-man enquiry Committee into Loans given to Kohinoor Mills Limited by Central Bank of India

10292. SHRI SOMNATH CHATTERJEE: Will the Minister of FINANCE be pleased to state:

(a) whether the one-man enquiry Committee into the loans given to Kohinoor Mills Limited by Central Bank of India has since submitted its report to Government;

(b) what are the major findings of the Committee;

(c) what steps Government have taken to fix responsibility in the light of the findings of the Committee; and

(d) whether the Reserve Bank of India is in any way involved in the loans transaction?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) to (d). Government has received the report of the One-men Committee regarding grant of advances and other facilities by the Central Bank of India to Kohinoor Mills Ltd. Government's consideration of the Report of expected to be completed shortly and the House will be informed about the action proposed to be taken on the Report.

पिछड़े क्षेत्रों का विकास करने के लिये एकाधिकार गृहों द्वारा प्रस्तुत योजनाएं

10293. श्री सुखेन्द्र सिंह : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या कुछ एकाधिकार गृहों ने पिछड़े क्षेत्रों का विकास करने के लिये कोई योजनाएं सरकार को प्रस्तुत की हैं; और

(ख) यदि हां, तो उन पर सरकार की क्या प्रतिक्रिया है ?

वित्त मंत्रालय में राज्य मंत्री (श्री जुल्फिकार-उल्लाह) : (क) और (ख). संशोधित औद्योगिक लाइसेंसिंग नीति को दृष्टि में रखते हुए, जिसकी घोषणा केन्द्रीय सरकार द्वारा फरवरी, 1973 में की गयी थी, प्रश्न में उल्लिखित 'एकाधिकार गृहों' पद, उन उपक्रमों का उल्लेख करता समझा जाता है, जो एकाधिकारी तथा निर्बन्धनकारी